

**Bail Application No. 1162/2020**  
**State Vs Vandana @ Vishu & Ors.**  
**FIR No. 54/2019**  
**U/s: 364A/389A/384 IPC**  
**PS: Chankyapuri**

**04.06.2020**

Present : Sh. S.K. Tripathi, Ld. Addl. PP for the State  
through Video conferencing.

Sh. Manish Kapoor, Ld. Counsel for  
applicant/accused Bhagwati Devi.

A report was called from the Jail  
Superintendent regarding the medical condition of  
applicant/accused Bhagwati Devi W/o Sh. Ram Kumar.  
However, the Jail Superintendent has sent the medical  
report of Vandana @ Vishu D/o Sh. Chetan Prakash.

Let the report be called from the Jail  
Superintendent regarding the medical condition of  
applicant/accused Bhagwati Devi W/o Sh. Ram Kumar,  
R/o H. No. 28, Gali No. 10, KH No. 138/9, West Sant  
Nagar, Delhi-110 084 for **08.06.2020**.

**(Dinesh Kumar Sharma)**  
**District & Sessions Judge**  
**New Delhi/04.06.2020**

**Bail Application No. 1163/2020**  
**State Vs Vandana @ Vishu & Ors.**  
**FIR No. 54/2019**  
**U/s: 364A/384/389/420/468/471/120-B/34 IPC**  
**PS: Chankyapuri**

**04.06.2020**

Present : Sh. S.K. Tripathi, Ld. Addl. PP for the State  
through Video conferencing.

Sh. Manish Kapoor, Ld. Counsel for  
applicant/accused Bhagwan Devi.

A report was called from the Jail  
Superintendent regarding the medical condition of  
applicant/accused Bhagwan Devi W/o Sh. Bane Singh.  
However, the Jail Superintendent has sent the medical  
report of Vandana @ Vishu D/o Sh. Chetan Prakash.

Let the report be called from the Jail  
Superintendent regarding the medical condition of  
applicant/accused Bhagwan Devi W/o Sh. Bane Singh,  
R/o H. No. 2/21, Shiv Park, Village Nangloi, Delhi for  
**08.06.2020.**

**(Dinesh Kumar Sharma)**  
**District & Sessions Judge**  
**New Delhi/04.06.2020**

**Bail Application No. 966/2020**

**State Vs Shweta**

**FIR No. 54/2019**

**U/s: 364A/384/389/420/468/471/120-B/34 IPC**

**PS: Chankyapuri**

**04.06.2020**

Present : Sh. S.K. Tripathi, Ld. Addl. PP for the State  
through Video conferencing.

Sh. Sanjeev Malik, Ld. Counsel for  
applicant/accused Shweta.

During the course of submissions, Ld.  
Counsel for the applicant stated that he may be permitted  
to withdraw the bail application.

In view of the submissions made by Ld.  
Counsel for the applicant, he is permitted to withdraw the  
bail application.

Copy of the order be given Dasti.

**(Dinesh Kumar Sharma)**  
**District & Sessions Judge**  
**New Delhi/04.06.2020**

**Bail Application No. 1165/2020**

**State Vs Kamlesh**

**FIR No. 134/2009**

**U/s: 392/394/411/174A/34 IPC**

**PS: Chankyapuri**

**04.06.2020**

Present : Sh. S.K. Tripathi, Ld. Addl. PP for the State  
through Video conferencing.

Sh. Paramjeet, Ld. Counsel for  
applicant/accused Kamlesh.

During the course of submissions, Ld.  
Counsel for the applicant stated that he may be permitted  
to withdraw the bail application.

In view of the submissions made by Ld.  
Counsel for the applicant, he is permitted to withdraw the  
bail application.

Copy of the order be given Dasti.

**(Dinesh Kumar Sharma)**  
**District & Sessions Judge**  
**New Delhi/04.06.2020**

**Bail Application No. R-315/2020**

**State Vs Avneet Goyal**

**FIR No. 10/2020**

**U/s: 420/468/471/120B IPC**

**PS: Chankyapuri**

**04.06.2020**

Present : Sh. S.K. Tripathi, Ld. Addl. PP for the State  
through Video conferencing.

Sh. Naman Aggarwal, Ld. Counsel for the  
applicant/accused Avneet Goyal.

IO SI Ashwani Kumar.

IO submits that Vehicle No. DL-1CP-9127,  
Make Hundai I20, has already been deposited by the  
applicant with the police.

Ld. Counsel for the applicant submits that the  
above vehicle has already been produced by the applicant  
and has already been seized, and an application for  
release of the said vehicle on Superdari has also been  
moved.

IO states that the applicant has joined the  
investigation.

It has come on record that the applicant is  
aged around 70 years. The case has been registered at the  
instance of Sanskriti School. The allegations are that

*Contd. at page 2*

Gaurav Goyal and Nidhi Goyal got their son admitted under EWS category on the basis of forged documents. Gaurav Goyal is son of the applicant.

IO states that Gaurav Goyal and Nidhi Goyal have also got their another child admitted in Sanskriti School, for which a separate FIR No. 15/2018 has also been registered at PS Chankyapuri.

IO further states that co-accused Gaurav Goyal is on interim protection and his application is fixed for 17.06.2020.

Let this application be also fixed on **17.06.2020**. Till then, interim order to continue.

Copy of the order be given Dasti.

**(Dinesh Kumar Sharma)**  
**District & Sessions Judge**  
**New Delhi/04.06.2020**

Bail Application No. 423/2020  
State Vs. Navneet Gaur  
FIR No. 151/18  
U/s. 409/420/120B IPC  
PS : B.K. Road

04.06.2020

*Vide order No. 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

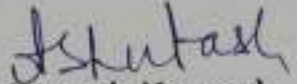
**Present :** Sh. Anil Kumar Jha, proxy counsel Sh. Inderesh Upadhyay, Ld. Counsel for applicant/ accused.  
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Heard. Perused.

Proxy counsel for applicant seeks adjournment on the ground that main counsel had gone to his native place in district Jaunpur, U.P. but thereafter due to lockdown pertaining to Covid- 19, he could not come back.

Re- notify on **11.06.2020**.

FIR number wrongly mentioned as 423/2020 in the cause list be corrected to read as 151/18.

  
(Ashutosh Kumar)  
Roster Judge  
ASJ/Special Court POCSO  
NDD/PHC/ND/04.06.2020/A

Bail Application No. 423/2020

State Vs. Rahul Gaur

FIR No.151/08

U/s. 409/420/120 B IPC

PS : B.K. Road

04.06.2020

Vide order No. 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

**Present :** Sh. Anil Kumar Jha, proxy counsel, Sh. Inderesh Upadhyay, Ld. Counsel for applicant/ accused.


Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Heard. Perused.

Proxy counsel for applicant seeks adjournment on the ground that main counsel had gone to his native place in district Jaunpur, U.P. but thereafter due to lockdown pertaining to Covid- 19, he could not come back.

Re- notify on **11.06.2020**.

FIR number wrongly mentioned as 151/08 in the cause list and previous order sheet be corrected to read as 151/18.

  
(Ashutosh Kumar)

Roster Judge

ASJ/Special Court POCSO

NDD/PHC/ND/04.06.2020/A



**Bail Application No.957/2020**  
**State Vs. Taufik**  
**FIR No.322/18**  
**U/s. 376 IPC & 6/10 POCSO Act**  
**PS : Sagarpur**

**04.06.2020**

*Vide order No. 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** Sh. P.K. Dhaka, Ld. Counsel for applicant/accused Taufik (through Video Conferencing).

Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Heard. Perused.

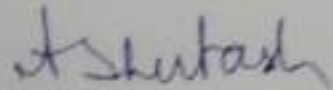
From the report of Jail Superintendent, it is clear that the applicant/accused is not suffering from any psychiatric illness, as of now. It is further mentioned in the report that the applicant's vitals are stable and his mental condition is also stable.

Ld. Counsel for applicant has submitted that in spite of specific mention of the fact in the application that the applicant is suffering from Tuberculosis, the report of the Jail Superintendent is silent

*Ashtash*

on that aspect. At the request of Ld. Counsel for applicant/accused, issue fresh e-notice to the concerned Jail Superintendent to file a detailed report qua medical condition of the applicant including on the aspect ~~that~~ <sup>asto</sup> whether the applicant is suffering from Tuberculosis.

Re-notify on 06.06.2020.



(Ashutosh Kumar)

Roster Judge

ASJ/Special Court POCSO

NDD/PHC/ND/04.06.2020/D

**Bail Application No.1151/2020**  
**State Vs. Aditya @ Kartik**  
**FIR No.298/2020**  
**U/s. 376D IPC & 6 POCSO Act**  
**PS : Inderpuri**

**04.06.2020**

*Vide order No. 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** Sh. Umesh Kumar, Ld. Counsel for applicant/accused Aditya @ Kartik (through Video Conferencing).

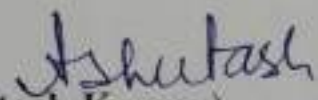
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Copy of e-reply of IO/WSI Anita has been filed.

Heard. Perused.

At the request of Ld. Counsel for applicant/accused, the present application is dismissed as withdrawn.

Application is accordingly disposed of. Dasti to all concerned.

  
(Ashutosh Kumar)

**Roster Judge**  
**ASJ/Special Court POCSO**  
**NDD/PHC/ND/04.06.2020/D**

**Bail Application No.1153/2020**  
**State Vs. Sahil**  
**FIR No.298/2020**  
**U/s. 376D IPC & 6 POCSO Act**  
**PS : Inderpuri**

**04.06.2020**

*Vide order No. 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** Sh. Umesh Kumar, Ld. Counsel for applicant/accused Sahil (through Video Conferencing).

Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Copy of e-reply of IO/WSI Anita has been filed.

Heard. Perused.

At the request of Ld. Counsel for applicant/accused, the present application is dismissed as withdrawn.

Application is accordingly disposed of. Dasti to all concerned.

  
(Ashutosh Kumar)

**Roster Judge**  
**ASJ/Special Court POCSO**  
**NDD/PHC/ND/04.06.2020/D**

**Bail Application No.1056/20**  
**State Vs. Naresh Bhasin**  
**FIR No.93/16**  
**U/s. 406/420/409/120B r/w Section 34 IPC**  
**PS : EOW**

04.06.2020

*Vide order No. 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High-Court of Delhi to combat the pandemic of COVID 19.*

**Present :** Sh. Vineet Malhotra, Ld. Counsel for applicant/accused Naresh Bhasin.  
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)  
Sh. Rajesh Anand, Ld. Counsel for non-applicant/complainant.  
IO/Insp. Gurmel Singh in person.

Heard, Perused.

It is jointly stated by the Ld. Counsels for parties that the dispute between the parties has been settled in terms of MOU dated 03.06.2020 executed between the complainant and part payment has been made in terms thereof and that both the accused shall comply with theremaining terms of the MOU. Copy of the MOU has been placed on record. Ld. Counsel for the applicant and the complainant have further

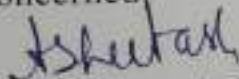
*Shubash*

jointly stated that the complainant has no objection to the grant of anticipatory bail to the applicant.

Keeping in view of the aforesaid submissions and the settlement between the parties, it is ordered that in the event of arrest, **applicant/accused Naresh Bhasin** shall be released on bail on his furnishing of personal bond in the sum of Rs.50,000/- with one surety like an amount to the satisfaction of the IO/SHO concerned. The applicant is directed to join investigation as and when required. He is also directed to comply with the undertaking made on his behalf qua complying with the remaining terms of the MOU.

Application is accordingly disposed of. Dasti to all concerned.

Copy of this order be sent to the Court concerned

  
(Ashutosh Kumar)

**Roster Judge**  
**ASJ/Special Court POCSO**  
**NDD/PHC/ND/04.06.2020**

**At 10:40 AM**

At this stage, the complainant namely Siddharth Kasana with Ld. Counsel Sh. Rajesh Anand have appeared. The complainant has also confirmed the factum of aforesaid settlement between the parties.

  
(Ashutosh Kumar)

**Roster Judge**  
**ASJ/Special Court POCSO**  
**NDD/PHC/ND/04.06.2020**

Application No.1071/2020  
State Vs. Kush Bhasin  
FIR No.93/16  
U/s. 420/406/409/120B IPC  
PS : EOW

04.06.2020

*Vide order No. 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

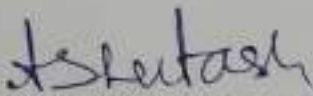
**Present :** Sh. Rajesh Anand, Ld. Counsel for applicant/ complainant.  
Sh. Vineet Malhotra, Ld. Counsel for non-applicant/accused Kush Bhasin.  
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)  
IO/Insp. Gurmel Singh in person.

Heard. Perused.

Ld. Counsel for applicant/complainant has stated that the dispute between the parties has been amicably settled in terms of MOU dated 03.06.2020 and part payment has been made by the non-applicant/accused and that he has undertaken to make the remaining payment in terms of the said MOU and this fact is mentioned in the

anticipatory bail granted to the co-accused Naresh Bhasin, The applicant/complainant does not wish to press the present application for cancellation of bail of non-applicant/accused. Accordingly, the present application is dismissed as withdrawn. Ordered accordingly.

Application is disposed of. Dasti to all concerned.

  
(Ashutosh Kumar)

**Roster Judge**

**ASJ/Special Court POCSO  
NDD/PHC/ND/04.06.2020**

**At 10:40 AM**

At this stage, the complainant namely Siddharth Kasana with Ld. Counsel Sh. Rajesh Anand have appeared. The complainant has also confirmed the factum of aforesaid settlement between the parties

  
(Ashutosh Kumar)

**Roster Judge**

**ASJ/Special Court POCSO  
NDD/PHC/ND/04.06.2020/D**



**Bail Application No. 1161/20**  
**State Vs. D. Gopal Krishnan**  
**FIR No.286/15**  
**U/s. 24/54/59 Arms Act r/w S. 174 B IPC**  
**PS : Connaught Place**

**04.06.2020**

*Vide order No. 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** Ms. Seema Gupta, Ld. Counsel for applicant/accused D. Gopal Krishnan (through Video Conferencing).

Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Perused the reply of the IO. Heard.

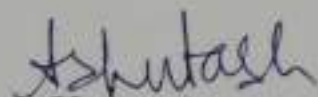
Ld. Counsel for applicant has submitted that the applicant was not aware about the pendency of the original case u/s 25/54/59 Arms Act and came to know about the same when he was arrested as PO and Section 174B IPC was invoked against him and he is in custody since 27.11.2019. She has further submitted that no fruitful purpose would be served by keeping the applicant/accused further in custody and in view of the COVID-19 pandemic, there is a great risk to the applicant/accused getting infected as it is very difficult to maintain social distancing in the jail.

*Shubash*

Keeping in view of the totality of the facts and circumstances and the aforesaid submissions of the Ld. Counsel for applicant/accused, **the applicant/accused D. Gopal Krishnan** is ordered to be released on bail on his furnishing personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of the concerned Ld. MM/Duty MM/Link MM. Applicant is directed to diligently appear in person on every date before the concerned Court.

Application is accordingly disposed of. Dasti to all concerned.

E-copy of this order be also sent to the applicant/accused through concerned Jail Superintendent as well as to the concerned Ld. MM/Duty MM/Link MM for information and compliance.

  
(Ashutosh Kumar)

**Roster Judge**  
**ASJ/Special Court POCSO**  
**NDD/PHC/ND/04.06.2020**

**Bail Application No. 73/2020**

**Mamta Vs. State**

**FIR No. 175/08**

**U/s. 420 IPC**

**PS : EOW**

**04.06.2020**

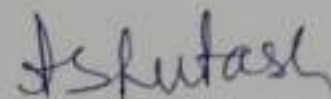
*Vide order No. 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

Present : None for applicant/ accused despite repeated calls.

Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Since none has appeared on behalf of the applicant for the last many dates therefore, it appears that there is no urgency in the matter. Hence application is adjourned to a long date. Meanwhile, issue e-notice to the I.O to comply with the previous order dated 17.03.2020. E- copy of the said order be sent to the I.O. Chargesheet file be requisitioned.

Re-notify on 03.07.2020.



(Ashutosh Kumar)

**Roster Judge**

**ASJ/Special Court POCSO**

**NDD/PHC/ND/04.06.2020/A**

Bail Application No. 1167/2020  
State Vs. Lalit Kashyap  
FIR No.08/2020  
U/s. 420/511/467/471/34 IPC  
PS : C.P.

04.06.2020

*Vide order No. 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** Trilok Chand applicant in person

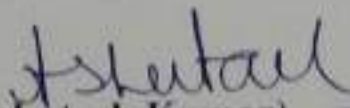
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Perused the reply of I.O. Heard.

Chargesheet file be requisitioned.

Issue E- notice to the I.O. to apprise this court as to whether FSL report qua the writing on the cheque (allegedly claimed to be of the applicant by the investigation agency) has been obtained or not and whether any other criminal case is pending against him.

Re- notify on 11.06.2020.

  
(Ashutosh Kumar)

**Roster Judge**  
ASJ/Special Court POCSO  
NDD/PHC/ND/04.06.2020/A

Bail Application No. 1181/20

State Vs. Ismail @ Maqsood

FIR No.121/19

U/s. 185/353/307/34 IPC @ 25/27/54/59 Arms Act

PS : Barakhamba Road

04.06.2020

*Vide order No. 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** Sh. Nishant Kumar Dass, Ld. Counsel for applicant/  
accused.

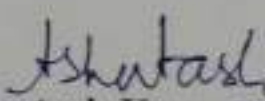
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Perused the copy of e-reply of the I.O.

Heard.

At this stage, at the request of Ld. Counsel for applicant/  
accused the present bail application is dismissed as withdrawn with  
liberty to file afresh.

Bail application <sup>file be</sup> ~~is~~ consigned to record room.

  
(Ashutosh Kumar)

Roster Judge

ASJ/Special Court POCSO

**Bail Application No. 1162/2020**  
**State Vs. Satender**  
**FIR No. 136/2019**  
**U/s. 392/34/75 IPC**  
**PS : Mandir Marg**

**04.06.2020**

*Vide order No. 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

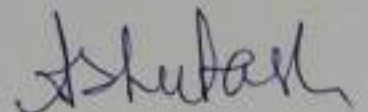
**Present :** Sh. Sunil Tiwari, Ld. Counsel for applicant/accused Satender.  
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Perused the reply of I.O. Heard.

From the reply of I.O., it is clear that neither any part of robbed amount was recovered from the possession of the applicant nor the applicant was identified by the complainant in the judicial TIP as one of the culprit. In view of this and in the facts and circumstances of the case, applicant/accused is ordered to be released on bail on his furnishing personal bond in the sum of Rs. 15,000/- with one surety like an amount to the satisfaction of the concerned Ld. MM/Duty MM/Link MM.

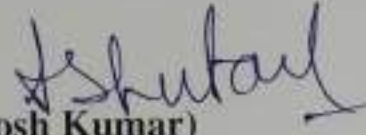
Application is accordingly disposed of.

E-copy of the order be also sent to the applicant/accused



through concerned Jail Superintendent as well as to the concerned Ld.  
MM/Duty MM/Link MM for information and compliance.

Dasti to all concerned.

  
(Ashutosh Kumar)

**Roster Judge**  
**ASJ/Special Court POCSO**  
**NDD/PHC/ND/04.06.2020/A**

to

Bail Application No. 797/2020 *1154/2020*  
State Vs. Rajesh Kumar Pandey

FIR No. 419/16

U/s. 6/8/10 POCSO Act & Section 376 (2)(i) IPC

PS : Sagarpur

04.06.2020

*Vide order No. 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** Ms. Indu Kaul, Ld. Counsel for applicant/accused Rajesh Kumar Pandey.

Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Mother of the victim is present in person pursuant to notice.  
IO/Insp. Saroj Bala in person.

TCR requisitioned has been perused.

Heard. Perused.

Ld. Counsel for applicant/accused has submitted that the applicant is in custody since November 2016 and has spent more than 3 ½ years in jail and had not misused the liberty of interim bail granted to him earlier on the ground of death of his father and extended to him on the

*Shubash*



ground of old age and sickness of his mother. She has further submitted that the applicant was a watchman and was <sup>His</sup> sole earning member of his family consisting of his wife and three minor children with youngest being four years of age. Ld. Counsel for applicant has stated that after the applicant went to jail in this case, his wife started working as maid for earning to run the family but now the family of the applicant/accused is on the verge of starvation due to COVID-19 pandemic since people no longer given work to her. She has further submitted that the applicant may be released on interim bail for a period of 45 days to make necessary arrangements for his family and also to avoid getting infected with COVID-19 since it is very difficult to maintain social distancing in the jail. It is stated that the applicant/accused shall not misuse the said liberty or anyway try to influence the witnesses. Ld. Counsel for applicant/accused has further submitted that one regular urgent bail application pending may be dismissed as withdrawn and on the present interim bail application applicant may be released on interim bail.

Keeping in view the totality of the facts and circumstances of the case and the aforesaid submissions of Ld. Counsel for the applicant, the **applicant/accused Rajesh Kumar Pandey** is ordered to be released on interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs. <sup>5</sup>35,000/- with one surety like an amount to the satisfaction of the concerned Ld. MM/Duty MM/Link MM. However, applicant is directed not to contact, influence or pressurize the prosecution's witnesses and in case it is prima facie brought to the notice

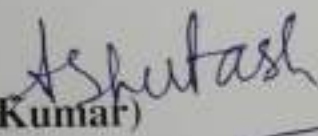
Ashubach

of the Court that the applicant is violating the said term, his interim bail will be liable to be canceled. Applicant/accused shall surrender immediately after the expiry of interim bail period before the concerned Jail Superintendent.

The interim bail application is accordingly disposed of. The regular urgent bail application is dismissed as withdrawn, as requested. Dasti to all concerned.

E-copy of this order be also sent to the applicant/accused through concerned Jail Superintendent as well as to the concerned Ld. MM/Duty MM/Link MM for information and compliance.

Bail application file be consigned to the record room.

  
(Ashutosh Kumar)

Roster Judge

ASJ/Special Court POCSO

NDD/PHC/ND/04.06.2020/D

Application No. 1182/2020

State v. Sanjay @ Jagdish

FIR No. 213/2015

U/s 302/34 IPC & 27/54/59 Arms Act

PS Naraina

04.06.2020

***Vide order No.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. Distt. & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19.***

Present: Sh. R.K. Bhati Ld. Addl. PP for the State through VC.

Sh. Nishant Ld. Counsel for the applicant/accused.

Reply of IO received.

This application is filed for grant of interim bail of 45 days in view of the guidelines of High Powered Committee of Hon'ble High Court.

Let notice be issued to Jail Supdt. to call the report of good conduct of the accused, period of custody and involvement of the accused in other cases.

Be put up on 05.06.2020.

(SANJAY KHANAGWAL)  
ROSTER JUDGE (through VC)  
Special Judge/FTC/PHC/NDD/ND  
04.06.2020

Application No. 1185/2020

State v. Vishal Naidu

FIR No. 240/2019

U/s 323/308/34 IPC

PS Inderpuri

04.06.2020

*Vide order No.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. Distt. & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19.*

Present: Sh. R.K. Bhati Ld. Addl. PP for the State through VC.

None for the applicant.

Report is received from the IO but same is not regarding the medical condition of the wife of the accused. Let report be called from the IO regarding the medical condition of the wife of the accused and availability of family members to look after her.

Be put up on 06.06.2020.

(SANJAY KHANAGWAL)  
ROSTER JUDGE (through VC)  
Special Judge/FTC/PHC/NDD/ND  
04.06.2020

Application No.952 /2020

State v.Abhishek

FIR No. 81/2018

U/s 323/406/498A/420/468/377 IPC

PS Barakhamba Road

04.06.2020

*Vide order No.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. Distt. & Sessions Judge, Patiala House Court , New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19.*

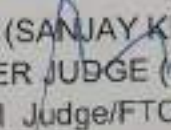
Present: Sh. R.K. Bhati Ld. Addl. PP for the State through VC.

Sh. Parveen Dabas Ld. Counsel for the accused through VC.

Sh. Jaspreet Singh Ld. Counsel for the complainant through VC.

Report of medical condition of the applicant/accused in terms of previous order not received from the jail. Notice be issued to Supdt. Jail why the same is not sent despite directions.

Be put up on 06.06.2020. Report from the IO be also called.

  
(SANJAY KHANAGWAL)  
ROSTER JUDGE (through VC)  
Special Judge/FTC/PHC/NDD/ND  
04.06.2020

Application No. 962/2020

State v. Vishal

FIR No. 227/2019

U/s 308/34 IPC

PS Delhi Cantt

04.06.2020

*Vide order No.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. Distt. & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19.*


Present: Sh. R.K. Bhati Ld. Addl. PP for the State through VC.

Sh. Pankaj Kumar Ld. Counsel for the accused through VC.

Report is received from the IO but he has not stated anything specifically in terms of the directions of the order dated 30.05.2020.

Fresh report be called from the IO through SHO for the next date.

Be put up on 06.06.2020.

  
(SANJAY KHANAGWAL)  
ROSTER JUDGE (through VC)  
Special Judge/FTC/PHC/NDD/ND  
04.06.2020

Application No.1163 /2020

State v. Adil

FIR No.128/2020

U/s 379/411 IPC

PS Sagarpur

04.06.2020

*Vide order No.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. Distt. & Sessions Judge, Patiala House Court , New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19.*

Present: Sh. R.K. Bhati Ld. Addl. PP for the State through VC.

Sh. Vaibhav Kumar Ld. Counsel for the accused through VC.

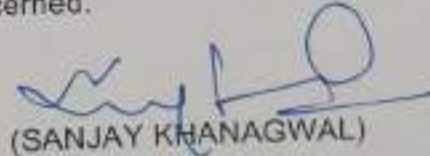
Reply received. Arguments heard.

It is alleged against the accused that from his possession tyres of two vehicles were recovered. The accused is already in custody since 25.02.2020.

Bail is prayed on the ground of pregnancy of his wife which is stated to be on the last stage of the same.

Ld. Addl. PP for the State opposed the bail on the ground of previous involvement of the accused.

Considering the facts and circumstances, factum of advance stage of pregnancy of his wife and present situation of pandemic of covid-19, accused is admitted to bail on furnishing personal bond in the sum of Rs.25,000/- alongwith one surety of the like amount to the satisfaction of Ld. MM/Duty MM concerned.



(SANJAY KHANAGWAL)

ROSTER JUDGE (through VC)  
Special Judge/FTC/PHC/NDD/ND  
04.06.2020

Application No. 988/2020

State v. Kanhaiya

FIR No. 81/2018

U/s 392/397/411/34 IPC

PS Sagarpur

04.06.2020

*Vide order No.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. Distt. & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19.*

Present: Sh. R.K. Bhati Ld. Addl. PP for the State through VC.

Sh. Lakhender Singh Ld. Counsel for the accused through VC.

Reply received.

Application is filed for regular bail of the accused. It is submitted by the counsel that co-accused are already on bail. Ld. Addl. PP for the State pointed out that previous bail application of the accused was dismissed. For perusal of the same, TCR is required.

Let TCR be summoned for 05.06.2020.

(SANJAY KHANAGWAL)  
ROSTER JUDGE (through VC)  
Special Judge/FTC/PHC/NDD/ND  
04.06.2020



**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,  
NEW DELHI**

Bail Application no. 1186 dated 01.06.2020

FIR No. 50/2020

PS Special Cell

u/s 22/29 NDPS Act

State Vs. Puneet Arora

**04.06.2020.**

**Proceedings conducted through Video Conference.**

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of  
Ld. District & Sessions Judge, Patiala House Court, New Delhi District,  
New Delhi, the undersigned has been deputed for duty today in  
pursuance to the directions of Hon'ble High Court of Delhi vide order  
no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic  
of COVID 19.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. R. K. Tarun, learned counsel for the applicant.

Heard.

As prayed case file be summoned from the learned trial  
court for next date of hearing.

Put up for consideration on 08.06.2020.

**(Anil Antil)  
Roaster Judge  
ASJ-04/NDD/PHC/ND  
04.06.2020.**

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,  
NEW DELHI**

Bail Application no. 1180 dated 03.06.2020

FIR No. 373/2018

PS Vasant Kunj (N)

u/s 327/365/394/411/120-B/34 IPC r/w 25 Arms Act.

State Vs. Giriraj Singh Tomar

**04.06.2020.**

**Proceedings conducted through Video Conference.**

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Jai Singh Yadav, learned counsel for the applicant.

Heard.

As prayed case file be summoned from the court concerned for NDOH.

Renotify on 10.06.2020.

**(Anil Antil)  
Roaster Judge  
ASJ-04/NDD/PHC/ND  
04.06.2020.**

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,  
NEW DELHI**

Bail Application no. 1172 of 2020

FIR No. 300/2019

PS Naraina

u/s 394/397/342/414/412/120-B/34 IPC r/w 27/25  
Arms Act.

State Vs. Kasim Ansari s/o Mohd. Gabir Hussain

**04.06.2020.**

**Proceedings conducted through Video Conference.**

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Areeb Ahmed, learned counsel for the applicant.

Reply to the bail application filed.

The present application has been filed on behalf of accused seeking interim bail on the ground of acute illness and outbreak of Covid 19, at the same time it was also argued that he is the only bread earner of his family ; and that two co-accused persons had already been enlarged on regular bail by the learned court. It is thus prayed that applicant be admitted on conditional/unconditional bail.

Heard and record perused.

Perusal of the application and submissions made at bar does not indicate nor show what kind of acute illness accused is suffering. The pleas *per se* is false and fabricated. The application is completely silent in this regard.

The case of the applicant /accused is also not covered under the fresh guidelines issued by the HPC of Hon'ble High Court of Delhi.

The applicant can not also can not claim parity with the co-accused persons who were charge sheted for the offence punishable u/s 411 IPC whereas the role of the applicant is different. The applicant was actively involved in the commission of the offence vide which he alongwith his associates committed day time dacoity at a residential place in the house of the complainant and also threatened the complainant with dire consequences. Allegations against him are serious in nature.

The trial of the case is under way, complainant and eye witnesses are yet to be examined. There is likelihood of him threatening or influencing the prosecution witnesses, if enlarged on bail at this stage of the case.

In the light of facts and circumstances of the case as discussed above and taking note of the report submitted by the IO, I am not inclined to enlarged him on interim bail at this stage.

Application is disposed off accordingly as dismissed.

Ordered accordingly.

Copy of order be also sent to all the parties through electronic mode at the earliest and one copy of order be placed on the judicial record of case file. Order be also uploaded on the official

website of District Courts.

Dasti be given in addition.

**(Anil Antil)**  
**Roaster Judge**  
**ASJ-04/NDD/PHC/ND**  
**04.06.2020.**

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,  
NEW DELHI**

Bail Application no. 1192 dated 03.06.2020

FIR No. 48/2019

PS Barakhamba Road

u/s 302/201/34 IPC & 25/54/59 Arms Act

State Vs. Suhail

**04.06.2020.**

An urgent application on behalf of applicant/accused **Suhail** for seeking extension of interim bail granted vide order dated 18.04.2020 and 13.05.2020 on the ground of serious ailment of his mother has been filed, which is fixed for today.

Present : Sh. Mukul Kumar, learned Addl. PP for the State.

Sh.Mohit Bhardwaj, learned counsel for the applicant/accused Suhail s/o Sh Akram Khan.

Ms Ekta Dhama, learned counsel for the complainant/victim.

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-305/RG/DHC/ 2020 dated 21.05.20 to combat the pandemic of COVID 19.

Reply to the bail application alongwith verification report of medical documents filed on behalf of IO Insp. Dara Singh.

It is submitted by learned counsel for the

applicant/accused that interim bail was granted to the applicant/accused vide order dated 18.04.2020 by this court for a period of four weeks on the ground of surgery of his mother for the removal of stone. Subsequently surgery was performed on 25.04.2020 at a private nursing home of Greater Noida and she was thereafter discharged on 27.04.2020.

It is further submitted that after surgery she visited the hospital for her further examination and on her examination some pus-discharge in the area of urethra of the patient was found and it was advised to be drained out on 28.05.2020 by the doctor.

Learned counsel further submitted that on her visit to the hospital on 28.05.2020 for drainage of pus, it was found she is suffering from fever and BP, it was not drained and after one day care she was discharged with the advise to visit on 10.06.2020 for drainage of pus.

Learned counsel further argued that there is nobody in the family of applicant/accused to look after her mother after drainage of her pus.

Ms. Dhama, learned counsel for the complainant strongly opposed the application and submitted that charge has not been framed, witnesses are yet to be examined and there is apprehension that accused can influence the witnesses or tamper the evidence.

To rebut this learned counsel for accused submitted that interim bail of applicant /accused Suhail be extended as he

has not misused the liberty granted to him.

Learned Addl. PP for the State opposed the extension of interim bail application, however submits that in view of the report of the IO and verification report qua medical record, he has no objection if the applicant/accused is granted extension of interim bail for a limited period for further treatment of her mother. Heard and record perused.

In view of the submissions of the learned counsel for parties, and taking note of the status report of IO filed alongwith verification of the medical documents of the mother of the applicant/accused as well as the current situation due to Corona Virus outbreak, this application for extension of interim bail of applicant/ accused Suhail is allowed for a period of four weeks on the same terms and conditions as imposed vide earlier orders dated 18.04.2020 and 13.05.2020.

Application is disposed of accordingly.

Copy of the order be given dasti and another copy of order be sent to Jail Supdt and IO for necessary compliance and one copy of order be sent to court concerned for information and records.

(Anil Antil)  
Roaster Judge  
ASJ-04/NDD/PHC/ND  
**04.06.2020**



**IN THE COURT OF SH. ANIL ANTIL, ASJ-04, PHC, NDD, NEW DELHI**

Bail Application No. 863/2020  
FIR No. 427/18  
PS Vasant Kunj South  
U/s 302 IPC & U/s 25/27 Arms Act  
State Vs. Anil Kumar

04.06.2020

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Brijender Singh Dhull, Advocate for the applicant/accused.

By virtue of filing the present application, the applicant/accused is seeking interim bail pursuant to the fresh advisories/directions issued by the HP Committee of the Hon'ble High Court. Additionally, it is also stated that the applicant has three minor children, who are residing at different places with their relatives since the time of arrest of the applicant in the present case and therefore he be granted interim bail to look after his family.

However, during the course of arguments, the learned defence counsel has failed to furnish the exact details and whereabouts of the said three minor children of the applicant. Further, it has also come on record that applicant is having parents

(mother and father) and two brothers in his family, who can very well take care of the children of the applicant.

Considering the totality of facts and circumstances as also taking note of severity of the crime vide which applicant is facing charge under Section 302 IPC for committing the murder of his wife and the allegations thereto, I am not inclined to grant interim bail to the applicant/accused at this stage of the case. The case of the applicant also does not fall within the purview of the guidelines/advisories issued by the Hon'ble High Court.

The application is accordingly disposed of as dismissed.

**(Anil Antil)**  
**Roaster Judge**  
**ASJ-04/NDD/PHC/ND**  
**04.06.2020.**

**IN THE COURT OF SH. ANIL ANTIL, ASJ-04, PHC, NDD, NEW DELHI**

Bail Application No. 1191/2020

SC No. 8605/16

PS NCB

U/s 20/29 NDPS Act

State Vs. Krishan Chand

04.06.2020

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

Present: None for the NCB.

Sh. Haneef Mohd. Advocate for the applicant.

By virtue of filing the present application, applicant is seeking interim bail on medical grounds, stating that he is suffering from Gangrene on his leg and is having pain on the body for which he needs to be operated at AIIMS as per the advice of the doctor.

Let, status report be called from the concerned Jail Doctor/Jail Superintendent with regard to the present medical status of the applicant.

At the same time, issue notice of the application to the concerned/designated Public Prosecutor to remain present to assist the court on the next date of hearing.

At request, be put up on 08.06.2020 for consideration.

**(Anil Antil)**  
**Roaster Judge**  
**ASJ-04/NDD/PHC/ND**  
**04.06.2020.**

**IN THE COURT OF SH. ANIL ANTIL, ASJ-04, PHC, NDD, NEW DELHI**

Bail Application No. 1189/2020

FIR No. 111/16

PS Crime Branch

U/s 20/25/29

State Vs. Daya Shankar Rai @ Shankar Yadav & Ors.

04.06.2020

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. S.A. Khan, DLSA Advocate for the applicant.

Reply is yet to be received from the IO.

Let, reply to the application including the verification report of the grounds stated in the application be positively filed by the IO on the next date of hearing.

The learned DLSA Advocate submits that the matter be put up before the court concerned.

In view of the request so made, the application be put up before the court concerned on 10.06.2020 for consideration.

**(Anil Antil)**  
**Roaster Judge**  
**ASJ-04/NDD/PHC/ND**  
**04.06.2020.**

**IN THE COURT OF SH. ANIL ANTIL, ASJ-04, PHC, NDD, NEW DELHI**

Bail Application No. 1183/2020

FIR No. 160/19

PS Special Cell

U/s 21/29/61/85 NDPS Act

State Vs. Baljur Rehman & Ors.

04.06.2020

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Mukul Kumar, Id. Adl. PP for State.

Sh. Jatin Teotia, Advocate for the applicant/accused  
(through V/C).

This is an application filed under Section 439 Cr. PC on behalf of the applicant seeking regular bail.

Reply to bail application filed, which is taken on record.

The learned counsel submits that he is not ready to address arguments.

At request, the matter is adjourned for today.

Let, judicial file be also summoned for the next date of hearing.

Re-notify the matter on 10.06.2020.

**(Anil Antil)**  
**Roaster Judge**  
**ASJ-04/NDD/PHC/ND**  
**04.06.2020.**

**IN THE COURT OF SH. ANIL ANTIL, ASJ-04, PHC, NDD, NEW DELHI**

1. Bail Application No. 950/2020  
State Vs. Kishan @ Chapti
2. Bail Application No. 968/2020  
State Vs. Sumit
3. Bail Application No. 971/2020  
State Vs. Deepak @ Chhanga

FIR No. 119/18

PS Vasant Kunj North

U/s 302/307/323/506/34 IPC

04.06.2020

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

By this common order, I propose to decide the aforesaid three bail applications filed under Section 439 Cr. PC on behalf of the applicants Kishan @ Chapti, Sumit and Deepak @ Chhanga.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. S.P. Sharma, Advocate for the applicants.

Status Report was called from the IO/Jail Superintendent, which has been received.

Taking note of the adverse report submitted by the Jail Superintendent/IO qua their unsatisfactory conduct and/or previous involvements, the learned defence counsel submits that he does not want to press the present applications and seeks permission to withdraw the same.

-2-

In view of the request so made, the applications are disposed of as dismissed as withdrawn.

Copy of the order be given dasti as prayed.

**(Anil Antil)**  
**Roaster Judge**  
**ASJ-04/NDD/PHC/ND**  
**04.06.2020.**

**IN THE COURT OF SH. ANIL ANTIL, ASJ-04, PHC, NDD, NEW DELHI**

1. Bail Application No. 967/2020  
State Vs. Vishal
2. Bail Application No. 970/2020  
State Vs. Rahul @ Pota

FIR No. 119/18

PS Vasant Kunj North

U/s 302/307/323/506/34 IPC

04.06.2020

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

By this common order, I propose to decide the aforesaid two bail applications filed under Section 439 Cr. PC on behalf of the applicants/accused Vishal and Rahul @ Pota.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. S.P. Sharma, Advocate for the applicants.

By virtue of filing the present application, the applicant/accused is seeking interim bail pursuant to the fresh advisories/directions issued by the HP Committee of the Hon'ble High Court.

It is submitted that accused persons are in J/C for more than two years i.e. from the date of their arrest on 06.03.2018; they are not involved into any other case of similar nature or even otherwise; they have been falsely implicated in the present case



through a well-hatched conspiracy at the behest of the police officials; PW-1 complainant has already been examined and nothing incriminating has come on record against the applicants till this stage of the trial. It is therefore prayed that they be enlarged on interim bail for a period of three months.

During the proceedings, the learned Additional PP fairly conceded to the fact that the applicants have no previous involvement in any case and their custody period is also more than two years in the present case and as per report submitted by the Superintendent Jail, their conduct in the jail is satisfactory/good.

Thus, in the totality of facts and circumstances as noted above, the applicants Vishal and Rahul @ Pota are admitted to interim bail for a period of 45 days, from the date of their release, on furnishing personal bonds in the sum of Rs. 30,000/- each to the satisfaction of concerned Jail Superintendent subject to the following terms and conditions:-

1. That they shall not try to influence or threaten the complainant and other witnesses;
2. That they shall appear before the court regularly and shall not hamper the trial of the case;
3. That at the time of their release, they shall provide their mobile numbers, or the mobile phone numbers of any close relative, which shall remain active throughout their interim bail period;
4. That they shall surrender before the Jail Superintendent by 5.00 pm on the expiry of interim bail period.

The applications accordingly stand disposed of as allowed.

-3-

E-copy of the order be sent to Jail Superintendent and the respective counsels.

Dasti in addition be also given.

**(Anil Antil)**  
**Roaster Judge**  
**ASJ-04/NDD/PHC/ND**  
**04.06.2020.**

**IN THE COURT OF SH. ANIL ANTIL, ASJ-04, PHC, NDD, NEW DELHI**

Bail Application No. 969/2020  
State Vs. Amit @ Kala  
FIR No. 119/18  
PS Vasant Kunj North  
U/s 302/307/323/506/34 IPC

04.06.2020

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

By this order, I propose to decide the aforesaid bail application filed under Section 439 Cr. PC on behalf of the applicant/accused Amit @ Kala.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. S.P. Sharma, Advocate for the applicants.

By virtue of filing the present application, the applicant/accused is seeking interim bail pursuant to the fresh advisories/directions issued by the HP Committee of the Hon'ble High Court.

It is submitted that applicant/accused is in J/C for more than two years i.e. from the date of his arrest on 06.03.2018; he is not involved into any other case of similar nature or even otherwise; he has been falsely implicated in the present case through a well-hatched conspiracy at the behest of the police officials; PW-1

complainant has already been examined and nothing incriminating has come on record against the applicant till this stage of the trial. It is therefore prayed that he be enlarged on interim bail for a period of three months.

During the proceedings, the learned Additional PP fairly conceded to the fact that the applicant has no previous involvement in any case and his custody period is also more than two years in the present case, however, as per report submitted by the Superintendent Jail, his conduct in the jail is unsatisfactory.

I have perused the report submitted by the Superintendent Jail. The applicant seems to have been awarded punishment for minor violation of rules i.e. receiving and keeping prohibited articles (tobacco) at court lock up and for that, as a punishment, his meeting with the family members was also stopped for five days. The said violation also appears to be way back in the month of May 2018 and thereafter there is no violation by the accused during his custody period.

Thus, in the totality of facts and circumstances as noted above and taking note of the intent and object of the advisory issued by the HPC of the Hon'ble High Court, the applicant Rahul @ Pota is admitted to interim bail for a period of 45 days, from the date of his release, on his furnishing personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent subject to the following terms and conditions:-

- 1.** That he shall not try to influence or threaten the complainant and other witnesses;
- 2.**

2. That he shall appear before the court regularly and shall not hamper the trial of the case;

3. That at the time of his release, he shall provide his mobile number, or the mobile phone number of any close relative, which shall remain active throughout his interim bail period;

4. That he shall surrender before the Jail Superintendent by 5.00 pm on the expiry of interim bail period.

The application accordingly stands disposed of as allowed.

E-copy of the order be sent to Jail Superintendent and the learned counsel.

Dasti in addition be also given.

**(Anil Antil)**  
**Roaster Judge**  
**ASJ-04/NDD/PHC/ND**  
**04.06.2020.**